

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Or. No. 1

Confer to OA filed -  
Copy served.

25/7/02

MA 653/02 filed  
by Ase. for vacating of  
Order dt. 27.5.02.

Although copy of MA  
served, but there is no  
endorsement.

for orders.

Bench

25/7/02

Or. st. 26.7.02

MA 653/02 filed  
by Ase. for vacating  
of ~~the~~ order date  
27.5.02.

copy of MA served.  
But there is no endorsement

for orders.

14/8

Bench

order dated 26.07.02.

At the instance of learned  
counsel for the petitioner matter  
is adjourned to 16.08.02.

MA 653/02 to lie over ~~Y~~.

Member (J)

ORDER DT. 16-8-2002.

OA No. 406/2002

M.A. No. 653/2002

Heard Mr. Padhi, learned  
counsel for the Applicant and Mr. B. Dash,  
learned ASC for the Union of India  
appearing for the Respondents.

Applicant, a fairly senior man  
having been given a non-supervisory post  
(Sub Postmaster) has filed this OA and  
obtained an interim protection/order; which  
is sought to be vacated by filing this  
MA No. 653/2002 by the Department/  
Respondents.

Applicant has got a grievance  
that while his juniors are being given  
supervisory post he has been given a  
nonsupervisory job. Grievance of the said  
nature and relating to transfer of a  
Govt. servant are redressable by the  
Departmental Authorities and without seeking  
redressal of his grievances, the applicant  
has rushed to this Tribunal. It is also  
stated by the learned counsel for the

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## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

free copies of  
order dt. 16.8.02  
may be handed  
over to learned  
counsel for both sides.

23/8

By 23/8/02  
Sd

Copies of order  
dt. 16.8.02 communi-  
cated to all respon-  
dents.

26/8

By 27/8/02  
Sd

Applicant that this transfer of the applicant is also virtually amounts to reduction in rank. The applicant has got some personal difficulties for which he is reluctant to hold a single man post office. This aspect of the matter is also redressable by the Departmental Authorities/Respondents.

Learned ASC, with reference to certain statutory instructions, stated that the applicant must volunteer to hold a supervisory post. In the aforesaid premises, this OA is disposed of by giving liberty to the applicant to represent all his grievances to his authorities. Respondents within a period of ten days and in the event such a representation is being made, the Respondents should give due consideration to all these aspects of the grievances of the applicant by 15.9.2002. However, in the peculiar circumstances of the case, the interim order, which is in force till today, shall continue to remain in force till 15.9.2002.

With the disposal of this OA, the MA No. 653/2002 also stands disposed of.

## SREEKAR

Send copies of this order to the parties and free copies of this order be also given to learned counsel for both sides.

Manoranjan Mohanty  
(MANORANJAN MOHANTY,  
MEMBER (JUDICIAL) 16/08)